ernmeni oi lhe Peony's Republic of (hinu. the response of other countries to the suggestions made by the Prime Minister in her Broadcast on 7th July 1966 on finding ft peaceful solution to the Vietnam problem has not been unfavourable.

Observations of

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III (1 EON BROABCAST

- 64. SHR1MAT1 1 ALITHA (RAJA-GOPALAN): Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer given to Starred Question No. 826 in the Rajya Sahha on 2MB March. 19*6 and slate:
- (a) whether any settlement regarding election broadcast has since been reached between the political panics: and
 - (b) if so, what are the details thereof?

THE MINISTER OF INFORMA'I TON AND BROADCASTING (SHRI RAJ BAHADUR): (a) The Government 1MS not received any information in this regard so far.

ib) Docs not arise.

I'll I W (" < > M \ I I I 111 ON* ITS

65. SHRIMATI TARA RAMCHAN-DRA SATIIL. : Will the Minister of EXTERNAL AFFAIRS be pleased to stale when the Pillai Committee on the Indian Foreign Service is likely to submit its report?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): The report of the Committee is expected to be ready next month.

INDIANS IN SHANGHAI

- 66. RAJA SHANKAR PRATAP SINGH: Will the Minister of EXTERNAL \FFAIRS be pleased to state :
- (a) whether it is a fact that the Indians in Shanghai have requested the Government of India for their repatriation; and
- (b) if so. what action Government have taken in this regard? L60RS/66 3

happenings in the House THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH):

the Chairman on the

- (a) As a result of increasing hardships and restrictions placed on the practice of their trade by the Chinese authorities, many of the Indian nationals in Shanghai have expressed a desire to leave China after disposing of their assets. Mosi of the Indians concerned are owners of dak) cattle.
- (b) The Indian Embassy in Peking has taken up with the Chinese Government the question of hardships being faced by the Indian community in Shanghai, the disposal of Iheir assets and the grant of facilities io those who wish to leave China. From time to time officers from the Embassy have been visiting Shanghai for meeting the Indian community.

12 Noon

OBSERVATIONS OF THE CHAIRMAN ON THE HAPPENINGS IN THE HOUSE ON THE 25TH JULY, I ȣ6

MR. CHAIRMAN: Before taking up the business on the Order Paper. I must p distress at the unfortunate incidents look place in the House vesterday. and disregard Of Disorderlj conduct authority will discredit this House in the e\es of the people. II is a matter of shame and sorrow to me that any Member of a House of Parliament representing the greatesl democracy in lhe world should sometimes behave in a manner that can destroy the very 1>isis of the democratic u:i\ of life. While 1 permit considerable latitude to Members, sometimes through procedure not strictly covered by rules, to bring to the notice of this House matters on which they may feel strongly. I may not allow this latitude to be abused by them. With the co-operation of both sides of this House it was possible to maintain the decorum so necessary for parliamentary discussions. do hope this co-operation will coniinue to be forthcoming in the future. The forum of Parliament and the right of free expression therein are things to be cherished, and not to be sullied. I would like to express the hope that what happend in this House yesterday would never be repeated.

SHRI BHUPESH GUPTA (West Bep-ga]): Sir, I have a submission to make in this connection. (Interruptions) You cannot stop me from submitting. The Chair is here. What is it? Have they taken charge of the House?

MR. CHAIRMAN: They are not stopping you.

SHRI BHUPESH GUPTA: Sir, you have made your observations. Naturally, I would not say anything on them. I only wish, Sir, that you had invited us and listened to what we had to say in this matter. We had a point of view and certain things to say. Unfortunately you were not here yesterday; maybe that you have gone through yesterday's proceedings, but perhaps it is sometimes necessary also to hear the other party. It seems that in that statement of yours we have been charged ex-parte; Opposition only comes in for your strictures.

AN HON. MEMBER: No.

SHRI BHUPESH GUPTA: It is for the Chair to say "No". If he says "No" I will be very happy. But here the other side was also there, and they also behaved in a particular manner. I am not saying that they did anything deliberately on this, but they also behaved in a particular manner, not in keeping with the dignity of the House. Therefore, Sir, I feel that it would perhaps have been better for you if you had consulted us, consulted them and called the Leader of the House to your chamber and also representatives of the Opposition and, after hearing all of us, and come here with your observations. We feel that for what happened yesterday the responsibility squarely rests on the shoulders of the Treasury Benches and some Members of the ruling party. The dignity of the House has to be maintained under your guidance by both sides of the House. But the other side was found extremely wanting in this matter and extremely rigid in their approach and caused provocation. This is all that I have to say and therefore I regret that the statement has come in this manner. You have given in your wisdom a statement on which I think we can express our regret over the fact that we have been judged *ex parte* in this matter.

SHRI DAHYABHAI V. PATEL (Gujarat): Mr. Chairman, Sir, I think everybody

in the House would be very sorry at yesterday's incidents. Unfortunately, an attempt is being made to drag everybody under the word 'Opposition', everybody who does not belong to the Treasury Benches. That is not correct, Sir. Only a section of the Opposition had any hand in the regrettable incidents of vesterday. We fully dissociate ourselves from incidents of this type. Parliamentary democracy can only function under orderly behaviour and under acceptance of the discipline of the House and the rulings of the Chair and, Sir, we stand entirely by you in this. We may sometimes not like your rulings; we may sometimes feel aggrieved Yet we bow down to the rulings and decisions of the Chair, end that is the only way that parliamentary democracy can function. We are very sorry at what happened yesterday.

the Chairman on the

happenings in the House

SHRI A. D. MANI (Madhya Pradesh): With great respect to you may I associate myself with all that you have said in condemning yesterday's disgraceful incidents in this House? I speak here as a Member of the Opposition and I believe I represent the independent and neutral opinion on this subject when I say that we thoroughly disapprove of all that happened yesterday. Sir, it is not well known outside this House that one of the attendants who had to remove one of the Members was injured in the scuffle and has been suffering from a pain in the chest. He has been X-rayed. We, Members of Parliament, have not been elected to display our pugilistic powers on the floor of this House and I feel that some firm steps have to be taken to put down this sort of irresponsibility on the part of some Members, which brings shame and discredit to all of us and to this august body

श्री विमलकुमार मन्तालालजी चौरड्रिया: (मध्य प्रदेश) : सभापति जी, कल एक दुर्घटना हुई। इन दुर्घटनाओं के पीछे क्या कारण हैं उनको अगर हम नहीं देखेंगे तो ऐसा लगेगा कि दर्घटनाएं बहुत खराब हैं। यदि हम प्रजातंत्र के सिद्धान्तों को मानते हैं तो यह अत्यन्त आवश्यक है कि प्रजातन्त्र की प्रतिष्ठा को कायम रखने के लिए जो नियम हैं उनका पालन करें, किन्तु कल की जो दर्घटनाएं

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घटीं वे प्रजातन्त्र के सिद्धान्तों के बन्धनों की सीमाओं को लांघ कर हुई हैं। उनको ठीक नहीं कहा जा सकता । किन्तु उनके घटने के क्या कारण है ? यदि उनकी हम उपेक्षा कर देंगे तो इस तरह की परम्पराओं को भविष्य में रोक सकें यह सम्भव नहीं लगता।

सभापति जी, यह केवल उत्तर प्रदेश का ही मामला नहीं, मध्य प्रदेश में भी इसी तरह का है। जो शासकीय दल सत्ताहद है वह विरोधी दल को कुचलने के लिए . . .

SHRI SYED AHMAD (Madhya Pradesh) Madhya Pradesh cannot, be discussed here.

श्री विमलकुमार मन्तालालजी चौरहिया: जिस कारण से इस तरह की उत्तेजना कल माननीय सदस्यों के हृदय में हुई, हमकी भी उत्तेजना होती है उस आचरण से जो सत्तारूढ दल भिन्न-भिन्न प्रान्तों में कर रहा है, जिस तरह लोगों पर झठे-झठे आरोप लगा कर जेल में इंसा जा रहा है। इतना ही नहीं सत्ता-रूढ दल अपने ही दल के लोगों को, कांग्रेस के लोगों को भी विविद्माइच कर रहा है। मध्य प्रदेश में ऐसी स्थिति है। ऐसी स्थिति में में प्रार्थना करूंगा कि हमारे शासन को भी इस बात का ब्यान रखना चाहिए कि प्रजातन्त्र में विश्वास करते हुए लोगों से इस तरह का आचरण न किया जाय कि उनके मन में विद्रोह की भावना हो, प्रजातन्त्र के प्रति अविश्वास हो और इस तरह का प्रदर्शन करने को उन्हें बाध्य होना पड़े।

सभापति जी, ये दुर्घंटनाएं अच्छी नहीं कही जा सकतीं, प्रजातन्त्र के सिद्धान्तों में ठीक बैठती नहीं हैं। मगर शासकीय दल का इस तरह का रवैया रहा तो सम्भव है कि यह व्यापक रूप धारण कर ले जिसकी हम नियंत्रित नहीं कर सकेंगे। यही निवेदन है।

SHRI A. P. CHATTERJEE (West Bengal) Mr. Chairman, Sir, I must say with some amount of regret that I had to see the spectacle that was enacted in this

House yesterday. I saw an elderly gentleman—I am new to this House but I saw an elderly gentleman being most humiliat-ingly taken out of the House by several burly Watch and Ward staff. I do not know whether any member of the Wateh and Ward staff suffered from a pain in the chest or not. But if he at all suffers from pain in the chest, I must say that it is for psychological reasons and he must be suffering from repentance that he laid his hands upon an elderly gentleman, an hon. Member of this House. That is the reason perhaps why he is suffering from pain in the chest. Now leaving aside that, what I am submitting before you, Sir, is this. It is true that the Opposition Members will certainly co-operate with the Chairman in maintaining parliamentary democracy, but we find that in ODe part of I object to that statement. What is going on in the Indian Union—and this Indian Union is not a federal structure—parliamentary democracy is being set at nought. We saw it in West Bengal—I am a Member from West Bengal; we saw how the Congress Party turned the Assembly there into a one-party parlour That we saw. Now we are witnessing again that the Congress Party has turned the U.P. Assembly also into a one-party parlour and shattered to guarantees shreds the Constitutional Constitutional rights by dealing brutally not only with its striking Government employees but also with certain hon. Members. I do not know why the majority party should have brutally come to the rescue of the Sucheta Kripalani Government in this matter. I say 'brutally' with some amount of deliberation, because it was the same brutal assault, in my humble submission, on one of the hon. Members of this House. Sir, it is true that parliamentary democracy has to be respected, but we have seen how actually parliamentary democracy has worked and is working under the present Congress Government. illustrate, the other day Government took the unilateral decision to devalue the Rupee after the Parliament tad been adjourned, not when Parliament was in session. They had not even the courtesy to call Parliament into session before taking this momentous decision. This is how parliamentary democracy is respected by the Congress Government here and elsewhere.

> We certainly will give parliamentary democracy all chances that the Opposition

IShri A. P. Chatterjee.) can give. Sir, I know that the Congreis is in brute majority now in this House. But ! this brute majority will be turned into a minority very soon, Sir.

for the Chair, for the Chairman, Sir, and for the Congress majority also to keep this in mind, that these conditions of today may not obtain tomorrow. Today they are in brute majority, but tomorrow they will be in a helpless minority. Therefore, 1 tell this Congress majority here that it is up to them to observe the norms of democratic procedure and if they do not observe the norms of democratic procedure, let them see the writing on the wall. Perhaps they will have to be paid in ime coin when we shall come in with ute majority in this House.

(Interruptions)

MR. CHAIRMAN: Order, order. 'lease allow him to speak.

SHRI A. P. CHATTERJEE: Sir, the Members of the Opposition . . .

SHRI SYED AHMAD: But, Sir, there i a limit. You are not performing* your uty. You are allowing such remarks to *t* made.

MR. CHAIRMAN: I am allowing him > speak.

SHRI A. P. CHATTERJEE: [ember of the Opposition I certainly offer 1 cooperation to the Chair in maintaining mocratic rules and procedures as far as is House is concerned. But the respon-)ility is not merely upon us. As I told e Leader of the House in the Lobby sterday, the responsibility is greater upon: majority party. We are in a minority d the minority certainly will have its evances. If the majority does not give ! necessary respect to democratic pro-lures then where will democratic procerus go ? If there is a responsibility on to respect these parliamentary procedures J democratic procedures, I a ater responsibility rests upon the leaders the majority party to see that democrtiprocedure are properly maintained and

SEVERAL HON, MEMBERS: No. no.

SHR1 A. P. CHATTERJEE: Therefore, it i

respected. That is the only tiling that I want to submit to you, Sir, before I conclude. Of course, you will get all cooperation from all Members of the Opposition.

SHRI B. K. P. SINHA (Bihar): Sir, I rise on a point of order.

MR. CHAIRMAN: One name from each party.

SHRI BHUPESH GUPTA: You allowed Mr. Mani to speak.

SHRI G. RAMACHANDRAN (Nominated): I want to say something.

SHRI BHUPESH GUPTA: Mr. Muni had spoken.

MR. CHAIRMAN: All right. You speak,

SHRI B. K. P. SINHA: I have a point of order, Mr. Chairman.

MR. CHAIRMAN: I hope a short one.

SHRI B. K. P. SINHA: Yes, Sir. I not proper, in my opinion, for any Member to jay the it you are not performing your daty properly. So I formally move the this remark of the hon. Member should be expunged from the proceedings.

SHRI P. N. SAPRU (Ultur Pradesh¹): He should be asked to withdraw that remark of his.

SHRI B. K. P. SINHA: Especially a Member of the ruling party should not cast this aspersion on the Chair. Therefore I formally move that this remark should be expunged from the proceedings.

MR. CHAIRMAN: If someon, said that, I have not heard it.

SHRI SYED AHMAD: I am very sorry I made that remark unwittingly. But thin

MR. CHAIRMAN: Stop at that.

SHRI CHITTA B.ASU (West Bengal): Mr. Chairman. I rise to express regret for the incidents that took place yesterday. But before doing that I would urge upon you that you should know yourself the background which led to those incidents. I am quite sure that you are impartial and you are sufficiently capable of running this

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House in an orderly fashion. Yesterday there were some ugly incidents. That was a natural reflection of the incidents taking place outside the House. As representatives of the people, naturally we may feel ihat we want to give expression to those feelings that tire there outside the House. But, Sir. when the Marshal and others were being called to take forcibly out two Members of this House, we rose to make an appeal to our Madam Deputy Chairman so that the orderliness of the House may be maintained. That cannot be maintained by forcibly taking away some hon. Members from the House. As a matter of fact . . .

i interruptions)

Please hear me, Mr. Chairman, I am on my lees. As a matter of fact Mr. D. L. Sen Gupta, a Member of this House, made an appeal to the Madam Deputy Chairman, but that appeal was not even heard. Naturally all these things contributed to what happened later. Again there were provocations from the other side also. I am constrained to make this observation. Sir, that in your appeal it appears to me that the blame is put on us only.

MR. CHAIRMAN: No, there is nothing like that.

SHR1 CHITTA BASU: I am glad to hear that. Sir. Then what happened yesterday is the cumulative result of some outstanding things. There are many factors and all these things are to be considered and the responsibility of the majority party is greater even than that of the Opposition to maintain the tranquillity and orderliness of the House. So far as our side is concerned, we are ready to cooperate in maintaining dignity and decorum in this House

SHRI M. GOVINDA REDDY (Mysore): As you did yesterday.

SHRI CHITTA BASU: With these observations, Sir, I associate myself with your appeal.

SHRI G. RAMACHANDRAN: Sir...

SHRI ABID ALI (Maharashtra): Why not allow us also, Sir? The Leader of the

happenings in the House House will reply generally but when are we to get a chance?

the Chairman on I he

MR. CHAIRMAN: I have asked Members from this side also, and the leaders of the Parties

SHRI G. RAMACHANDRAN: This House listened with profound respect to the appeal you made. Happily in your statement and appeal you never apportioned any blame and one would have thought that when you made that appeal withoit apportioning blame and putting it to our good sense and our dignity as Members of this House that we should cooperate with you. that would be the end of the matter. Hut unfortunately. Sir, again controversial voices have been raised. I want therefore to say a few words, Sir, although you were not in your seat, there was a redoubtable woman in your seat. I am not going to compare the Deputy Chairman with you, Sir, but she will not fail in a comparison. She was a very brave woman. She Stood the test. She went to the last limit of conciliation and she would not have order to what was finally ordered if there was any other way out. Sitting here. Sir, as one dedicated—if I may say so without causing laughter, to the non-violent approach for dealing with all tensions, I asked myself, what can be done in such a contingency? There was a silver lining to the whole matter. All the Opposition did not join Shti Dahyabhai Patel and his Party sat tirm in their seats. There were some others also in the opposition who did not participate, though occasionally they shouted a word or two. Shri Bhupesh Gupta who is such a fine Opposition leader, went up to a point with those who obstructed but beyond that point he would not go with them. This is all to the credit of the Opposition. And as for the Congress side, Sir, with such a majority and with the capacity to sway the vote whenever needed, I must say that the Congress ranks behaved with mdre restraint than I though they would under such distressing circumstances.

And finally, Sir, Mr. Chagla made a magnificent offer. He himself said his party might be angry with him for making the offer. He said that if those two members who weTe forced to withdraw would only apologise to the Deputy Chairman, then

and the proceedings could go on smoothly. But even that appeal was not listened to. So I say there was a silver lining and it was not as if the whole day was a dark day. There were the elements asserting themselves effectively.

We must now not look back, as you did not in your statement. I would only say this to you, Sir, that there are hundreds in this House who will stand by the dignity* of the House at any cost tuid when that dignity is in danger we shall support the rulings of the Chair without which no मुझ कभी-कभी शक भी होता है कि आपकी democracy can function. Thank you, Sir.

SHRI ABID All: Sir, I had requested permission to speak. Some charges have been made against us. Who will reply 10 that 7

MR. CHAIRMAN: Please, please. Mr. Ganga Sharan Sinha.

श्री गंगा शरण सिंह (विहार) : जनाब चेयरमैन साहब, कल जो दर्दनाक घटनाएं इस हाउस में हुई . . .

एक मानतीय सदस्य: जरा जोर से बोलिये। श्री गंगा शरण सिंह : इससे अधिक जोर से नहीं बोल सकता हं । कल जो दर्दनाक घटनाएं इस हाउस में हुई हैं उसके बाद से ही मैं सोचता और एक तरह से परेशान सा रहा हुं और इसीलिये चाहने पर भी कल मैं कुछ बोल नहीं सका।

सबसे पहले मैं यह कहना चाहता हूं कि जी रामचन्द्रन जी ने जो सेन्टीमेन्ट्स एक्सप्रेस किये हैं जो भावनायें व्यक्त की हैं मैं पूरी तरह उनके साथ हूं । उसके साथ ही साथ मैं यह कहना चाहता हं कि जो कुछ कल इस हाउस में हुआ वह बीमारी नहीं है वह बीमारी का लक्षण मात्र है। इसलिये आज गम्भीरता के साथ सिर्फ हम पालियामेंट के मेम्बरों की नहीं बल्कि जो भिन्न-भिन्न पार्टियों के लोग हैं, लीडर हैं, चाहे वे पालियामेंट के भीतर हों या बाहर हों, उन सबके लिये यह सोचना आवश्यक हो गया है कि इस देश में शांतिमय

[Shri G. Ramachandran.) they could come in तरीके से पालियामेंटरी डेमोकेसी कैसे चल सकती है। यहां आज यह परिस्थिति नहीं है कि किसका कितना ब्लेम है, किसका कितना कसर है, उसके संबंध में मैं यहां कहं, लेकिन वह मौका आयेगा तो मैं कहंगा । आपने जो अपील की है मैं उस अपील के साथ पूर्ण रूप से सहमत हं और मझे पूर्ण विश्वास है कि हम उस अपील पर चलने की चेप्टा करेंगे। लेकिन देश का जो वातावरण है उसे देखते हुए अपील का क्या असर होगा भविष्य में। कहीं यह अपील एक कान से सुनकर दूसरे कान से निकाल तो नहीं दी जायगी ? मैं नहीं जानता यह प्रापर फोरम है या नहीं है लेकिन मैं समझता हं कि आवश्यकता आज इस बात की हो गई है कि सिर्फ पालियामेंट के मेम्बर ही नहीं और पालियामेंटरी पार्टी के लीडर ही नहीं बल्कि जितनी पोलिटिकल पार्टियां हैं उन पोलिटिकल पार्टियों के लीडर आपस में मिल-बैठ कर एक कोड आफ कम्डक्ट के बारे में, चाहे वह पालियामेंट के भीतर हो चाहे बाहर हो, फैसला लें और जो उस कोड आफ करडक्ट के साथ सहमत हो वह पूरी तरह मे उसको अमल में लाने के लिए हर तरह की मदद दें, तभी यह काम पुरा हो सकता है। यहां जो कुछ हो रहा है वह एक आइसी-लेटेड अलग चीज नहीं है, लेकिन उनके लिये जो प्रोबोकेशन्स हैं वे दूर किये जाएं, उसके जा कारण है वे दूर किये जाएं। लेकिन उन कारणों को दूर किये जाने के बाद भी अगर इस तरह की कार्यवाही हो जो गांतिमय तरीवे से हमारी पालियामेंटरी डिमोकेसी को चलाने में बाधक हो तो उसके लिये मेरा खयाल है कि सिर्फ कांग्रेस पार्टी का ही नहीं बाहर का भी सहयोग लेना होगा । लेकिन इसके पहले आवश्यकता इस बात की है कि सरकार की तरफ से और रूलिंग पार्टी की तरफ से जो इसके कारण उपस्थित किये जाते हैं उन कारणों को दूरैं किया जाय और पोलिटिकल सतह पर ऐसे मामले को सोचा जाय । इसके लिये मैं यह सुझाव दूंगा यहां आपने जो

अपील की है उसके लिये दोनों हाउसेज के अध्यक्ष जितनी पार्टियों के लीडर हैं उनको इन्फार्मली, फार्मली मैं नहीं कहता हं, और दूसरे लोगों को भी जिन्हें बुलाना चाहे बुला-कर, तफसील में बातचीत करें और एक कोड ऑफ कन्डक्ट पालियामेंट के मेम्बरों के लिए बनायें । इसके साय-साथ इस हाउस के जरिये मेरी अपील है पोलिटिकल पार्टियों के लोडरों से, सिर्फ हाउस के नहीं बल्कि बाहर के भी पोलिटिकल पार्टियों के लोडरों से भी, कि पोलिटिकल पार्टियों के और उनके सदस्यों के आचरण के बारे में आपस के व्यवहार के बारे में हम एक कोड ऑफ कन्डक्ट तैयार करें, क्योंकि जो कुछ यहां होता है वह जो बाहर होता है उसी का रिपलेक्शन होता है, उसी का प्रतिबिम्ब है, बाहर जो बातें होती हैं उन्हीं का एक टकड़ा यहां आता है। हमको यह नहीं समझना चाहिये कि जो कुछ यहां हो रहा है यही सब कुछ है, उस रोग का इलाज यहीं हो सकता है। इसके यह मानी नहीं हैं कि यहां हमको चेष्टा छोड़ देनी चाहिये। यहां भी कोशिश करनी चाहिये लेकिन यहां के साथ-साथ जो मुल है, जो जड़ है, वहां भी हमको कोशिश करनी चाहिये । कल ही जो कुछ हुआ उसकी तफसील में जायेंगे तो पायेंगे कि उसका कारण क्या हुआ । हाउस में आने से पहले, जब 11 बजे हम यहां इक्ट्ठा हए, तो किसी के चेहरे से, बातचीत से किसी तरह का ऐसा कुछ आभास नहीं हुआ कि ऐसा होने वाला है। हमें उसकी जड़ में जाना चाहिये और मिलकर काम करने की कोशिश करनी चाहिये । मेरा इतना ही निवेदन है कि दो स्तरों पर, दो सतहों पर, इस मामले में कोशिश करनी चाहिये। ऐसा भी हो सकता है कि शुरू में अगर कोशिश नहीं होगी तो बहत देर हो जाय और तब कोई उपाय कारगर न हो । इसलिये इसके संबंध में मैं नहीं जानता उसमें आप कुछ कर सकते हैं या नहीं लेकिन पालियामेंटरी सतह पर आप अवश्य कर सकते हैं। मेरी अपील यह है कि सभी पार्टी

Observations of

happenings in the House के लीडर इसमें इनिशियेटिव लें, सभी पार्टियों के लीडरों को बुलाकर इस संबंध में कार्य-वाही करनी चाहिये और जब तक कोड ऑफ कन्डक्ट के बारे में बाहर और भीतर दोनों जगहों पर विचार नहीं होगा तब तक मेरा विचार है कि सिर्फ पालियामेंट के ही भीतर काम करने से कार्य सिद्ध नहीं होगा । आपने इतना समय दिया इसके लिये मैं आपका आभारी हं।

the Chairman on the

THE LEADER OF THE HOUSE (SHRI M. C. CHAGLA): Mr. Chairman, Sir, in a rather long life there must always be incidents which are unpleasant, which give you pain and distress. But, believe me, Sir^ nothing has distressed me more, nothing has pained me more, than to witness the scene that I did yesterday afternoon Sir, I am proud to be the Leader of this House and I have always considered that I da not represent any party as Leader of the House but that I represent the whole House, every section of this House. Sir, in this House we have been proud of the dignity and the decorum that has always prevailed. We are proud of the impartiality of the Chair and I think it is the duty of all of us, irrespective of parties, to uphold the dignity and the decorum and to uphold the authority of the Chair. Now, ance the Chair has given a decision, whether we like it or not, whether we think it is right or wrong, it is our duty, the duty of every Member of this House, to uphold the authority of the Chair and to see that that order is obeyed. And what pained me most yesterday was that after the order had been made by the Chair that the two Members should withdraw some Members of the Opposition should have tried to obstruct the carrying out of that order. It is the duty of every Member, first of all, to obey the Chair and to Jeave the House if the Chair passes that order. He may feel disgruntled, he may feel hurt but he must bow to the authority and the ruling of the .Chair. But what is worse is, instead of all of us, Members of the Congress and Members of the Opposition, trying to see that the order of the Chair is carried out, if you try to get ths order obstructed, if you try to prevent that

order being carried out. how can the dignity of the House be maintained '.'

Now, Sir. when I look at the contemporary scene I am terribly worried; where are we going? What is happening? Are we heading for chaos? Do we want chaos in our country? Have our friends on the opposite side realised what will emerge from this chaos? Do we want an end of parliamentary institutions in our country? Surely, J concede to the Opposition the right to oppose; I concede to the Opposition the right to criticise us bitterly. severely, harshly. I have never denied them that right; I think it is their right and we mnsi concede it. And I am here to see that the Opposition gsts every opportunity to criticise Government, to oppose Government and to bring before this House any question they want to discuss. But in Heaven's name, let us maintain parliamentary institutions in our country. They are above parties, if we love our country more than our parties, then 1 think we should uphold the dignity of parliamentary institutions, and as far as this House is concerned, the dignity and decorum of this House and the authority of the Chair.

Sir, we are very happy and proud that \vc have so impartial a Chairman and also so impartial a Deputy Chairman. Nobody has ever challenged your impartiality nor that of the Deputy Chairman. But if it is a question of challenging the authority of the Chair, I think everyone of us should feel it as a personal insult and stand by the Chair, give complete obedience to the Chair and maintain parliamentary institutions.

PAPERS LAID ON THE TABLE

Notes exchanged between the Governments of India and China

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Note given by the Ministry of External Affairs New Delhi, to the Embassy of China in India, dated the 8th February, 1966. » (ii) Note given by the Ministry of Foreign Affairs, Peking to the Embassy of India in China, dated the 6th January. 1966.

on the table

- (iii) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India dated the 10th March, 1966.
- (iv) Note given by the Ministry of Foreign Affairs, Peking to the Embassy of India in China, dated the 27th January, 1966.
- (v) Note given by the Ministry of External Affairs. New Delhi, to the Embassy of China in India, dated the 30th May, 1966.
- (vi) Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China, dated the 2nd January, 1966.
- (vii) Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, dated the 5th July, 1966.
- (viii) Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China, dated the 12th January, 1966.

/Placed in Library. See No. LT-6449/66— for (i) to (viii)]

(I) REPORT OF THE PUNJAB BOUNDARY COMMISSION

(//) HIGH COURT JUDGES (TRAVELLING

ALLOWANCE) AMENDMENT RULES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATH1): Sir. I beg to lay on the Table—

(a) A copy of the Report of the Punjab Boundary Commission.

[Placed in Library See No. LT-6453/66I.

(b) A copy of the Ministry of Home Affairs Notification G.S.R. No, 943,